

[Shri A. K. Gopalan]

helpful Therefore as a protest we walk out

An Hon. Member: Shut up (Interruption)

Mr. Speaker: Why should hon Members object to the walking out?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): Lal topi

Mr Speaker: Hon Ministers must also be restrained

(At this stage Shri A K Gopalan and some other hon Members left the House.)

12.55 hrs.

#### PAPERS LAID ON THE TABLE

##### REPORTS ON CONDUCT OF CERTAIN OFFICIALS CONNECTED WITH INVESTMENTS MADE BY LIC

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, on behalf of Shri Govind Ballabh Pant, I beg to lay on the Table a copy of each of the following papers

- (i) Vivian Bose Board of Inquiry's Report of the Life Insurance Corporation Inquiry
- (ii) The advice of the Union Public Service Commission in Shri H M Patel's case
- (iii) The advice of the Union Public Service Commission in Shri G R Kamat's case
- (iv) Government Resolution No F 15/58-HS, dated 27th May, 1959 [Placed in Library. See No LT-1594/59]

#### MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha —

- (1) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Excises and Salt (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 25th August, 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"
- (2) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd September 1959, agreed without any amendment to the Oil and Natural Gas Commission Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 20th August, 1959"
- (3) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd September, 1959, agreed without any amendment to the Rajasthan and Madhya Pradesh (Transfer of Territories) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 11th August, 1959"
- (4) "In accordance with the provisions of rule 125 of the

Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd September, 1959, agreed without any amendment to the Government Savings Banks (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 31st August, 1959 "

- (5) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Criminal Law (Amendment) Bill, 1959 which has been passed by the Rajya Sabha at its sitting held on the 2nd September, 1959 "

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**BILL PASSED BY THE RAJYA  
SABHA LAID ON THE TABLE**

Secretary: Sir, I lay on the Table of the House the Criminal Law (Amendment) Bill, 1959, as passed by Rajya Sabha

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**COMMITTEE OF PRIVILEGES**

**TENTH REPORT**

Sardar Hukam Singh (Bhatinda)  
Sir, I beg to lay on the Table the Tenth Report of the Committee of Privileges

12.57 hrs.

**CALLING ATTENTION TO A  
MATTER OF URGENT PUBLIC  
IMPORTANCE**

**TALKS BETWEEN THE PRESIDENT OF  
PAKISTAN AND THE PRIME MINISTER OF  
INDIA**

Shri Supakar (Sambalpur) Sir,  
under Rule 197, I beg to call the at-

tention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The talks held between the President of Pakistan and the Prime Minister of India on the 1st September, 1959 "

Shri Jawaharlal Nehru: The President of Pakistan reached Palam airport on the 1st September, 1959, soon after 11 o'clock in the morning. He was received by the Prime Minister and stayed at Palam about an hour and a half. For the greater part of this time, the President and the Prime Minister met by themselves and discussed various matters. Towards the end of this meeting, the Foreign Minister of Pakistan, the High Commissioner of Pakistan in India, the High Commissioner of India in Pakistan and the Commonwealth Secretary of India were also invited to join in these talks. At the conclusion of this meeting, a joint statement was issued, a copy of which is attached.

The talks between the President and the Prime Minister were informal in nature and were very friendly throughout. The President of Pakistan expressed his strong desire for neighbourly relations between the two countries and said that there was no problem between them which could not be solved in a friendly way. The Prime Minister entirely agreed. No particular subject was discussed in detail. Casual reference was made to some of the problems between the two countries and the President pointed out that if friendly relations could be established between the two countries and fears and apprehensions of both of them removed, this could result in a reduction, on both sides, of expenditure on armament and thus help in releasing moneys for economic development. The Prime Minister agreed and added that in India the primary objective that they had before them was social and economic